

T.P.(C) No. 289 OF 2002
ITEM No.33

Court No. 5

SECTION XVIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition.(Civil) No.289/2002

J. SAI LAKSHMI

Petitioner (s)

VERSUS

J. KAMLESWARA RAO

Respondent (s)

(With Appln(s). for stay)

Date : 28/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)

Mrs.K. Sarada Devi,Adv.

For Respondent (s)

Mr. Vipin Gogia,Adv.
Ms. Jaspreet Gogia,Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Transfer Petition is allowed in terms of the signed
order.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Prem Prakash)
Court Master

Signed order is placed on the file.

.PL66

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO.289 OF 2002@@
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J. Sai Lakshmi

..... Petitioners

-Versus-

J. Kamlswara Rao

..... Respondents

O R D E R@@
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L.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Heard learned counsel for the parties.

In the facts and circumstances of the case, we are satisfied that the transfer petition has to be allowed. Therefore, we direct that the case HMA 79/2001 pending in the file of District Judge, Hoshiarpur titled Kamaleswar Rao Jinaga Vs. Smt. J. Sai Lakshmi be transferred to the District Judge Midnapore, West Bengal. The said District Judge on receipt of the record will try the case himself or allot the same to an appropriate court.

The Transfer Petition is allowed.

.SP1

.....J.
(N. Santosh Hegde)

.....J.
(B.P. Singh)

New Delhi,
April 28, 2003.